

**BEFORE THE ADJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

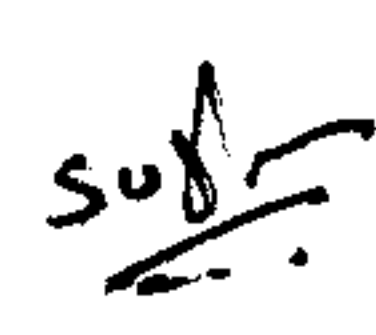

C.P. (I.B) No. 5/7/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 10.04.2019**

Name of the Company: Phonenix ARC Pvt. Ltd. (Trustee of Phonix Trust FY
14-9)
V/s.
Nagaur Water Supply Co. Pvt. Ltd.

Section of the Companies Act: Section 7 of the Insolvency & Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	SHASHUATA SHUKLA FOR MR S P MAJUMDAR	ADVOCATE	RESPONDENT	
2.	As Ashish Desai	PCS	Applicants	


ORDER

The Parties are represented through their respective Learned Counsel/PCS.

Ld. Lawyer appearing on behalf of the Respondent requested some time to deal with the rebuttal document, to which the Ld. PCS for the petitioner has objected. However, as a last chance the time is granted.

List the matter for final hearing to 04.06.2019.


MANORAMA KUMARI
MEMBER (JUDICIAL)


HARIHAR PRAKASH CHATURVEDI
MEMBER (JUDICIAL)

Dated this the 10th day of April , 2019.